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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-01/742/2025/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Kokrajhar

Dated Guwahati, the 30th January, 2025

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJK/2024-2025/34-36, dated 08.01.2025

Madam,

With reference to the above, I am directed to inform you that Smti. Nilakshi Bhattacharya, Civil Judge (Jr. Divn.) cum JMFC, Kokrajhar has been allowed to avail LTC for the block period of 2022-2024 by way of carry forward for travelling from Kokrajhar to Jammu, Katra, Vaishnodevi Temple via Guwahati-New Delhi and return w.e.f. the evening of 20.02.2025 till 27.02.2025 along with her husband, Shri Nitish Sarma by the shortest possible route, as per existing Rules.

Smti. Bhattacharya is also allowed to draw an advance payment of 80% towards his proposed LTC for the block period of 2022-2024 by way of carry forwards per relevant rule.

Smti. Bhattacharya may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-01/743-746/2025/A. Dated 30th January, 2025

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Nilakshi Bhattacharya, Civil Judge (Jr. Divn.) cum JMFC, Kokrajhar.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

CR 1/2/2025
REGISTRAR (VIGILANCE)

30/01/2025